

The Delhi Administration has approved the creation of the above additional posts in T.G.T. cadre.

Interview for Selection of Junior Domestic Science Teachers

2446. SHRI M. BASAVARAJU: Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) whether it is a fact that interviews for Junior Domestic Science teachers were held by Delhi Education Directorate in the Middle of March, 1982;

(b) if so, whether it is also a fact that subsequent to the said interview, certain orders were issued by the Government on March 27, 1982 to the effect that all posts of Junior Domestic Science Teachers be upgraded to that of Senior Domestic Science Teachers with a higher pay-scale, imposing a ban on recruitment of Junior Domestic Science teachers?

(c, whether Delhi Administration has made a reference to Government with a request that permission be granted to them to declare the panel of selected candidates for the post of Junior Domestic Science Teachers in view of the fact that the interviews were held earlier than the issue of the said orders by Government; and

(d) whether Government would consider granting permission to declare the panel of selected candidates as per interviews referred to in part (a) above subject to the revised conditions of eligibility with regard to the qualifications prescribed for the Senior Domestic Science Teachers, and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) Yes, Sir.

(b) Yes, Sir.

(c) Yes, Sir.

(d) The matter was considered in the Ministry. The Delhi Administration has been advised not to recruit Domestic Science Teachers in the Junior Grade. They have been instructed to recruit Domestic Science Teachers in the T.G.T. Grade only i.e. in the pay scale of Rs. 440—750.

On the spot study of Lucknow University Malaise

2447. SHRIMATI MONIKA DAS: Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) whether U.G.C. propose to conduct an on the spot study of Lucknow University Malaise;

(b) whether U.G.C. propose to look into the recommendations of S. D. Singh Inquiry Commission; and

(c) if so, by when?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) to (c) According to the information furnished by the University Grants Commission, no such report has been received by the Commission, nor has the Commission any proposal to conduct such a study.

L. T. C. Claims of Union Academy Senior Secondary School Teachers

2448. SHRIMATI ILA BHATTACHARYA: Will the Minister of EDUCATION AND CULTURE be pleased to refer to the reply to Unstarred Question 1696 given in the Rajya Sabha on 22nd October, 1982 and state:

(a) what are the details of the break-up of the amount of re-imbursement which were claimed by the teachers of the Union Academy Senior Secondary School, Zone 15 (Boys), Delhi Administration in respect of their L.T.C. claims for the journeys

performed by them, by Rajdhani Express to their home towns, to any other place in India, during the years 1980 and 1981 and break-up of the amount which was deducted by Delhi Administration;

(b) whether it is a fact that the food/meal charges which are included in the Rajdhani Express fare were also counted in the excess amount deducted by the Delhi Administration referred to in part (a) above;

(c) whether such deduction is provided under the rules and whether such deductions are made by all the departments of the Government of India from their employees travelling by Rajdhani Express on L.T.C.; and

(d) if not, what are the reasons for deducting the food-meal charges from the L.T.C. amounts claimed by the teachers of this school?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) As reported by the Delhi Administration, the break-up is given below:—

Amount claimed Rs.	Amount passed Rs.	Amount deducted Rs.
1554.00	1139.40	414.60

(b) to (d) The excess amount claimed by the officials concerned has been deducted in accordance with the L.T.C. rules and the provisions concerning admissibility of L.T.C. for journey by Rajdhani Express. Though there is no objection to a Government servant performing journey under the scheme of L.T.C. to and from his home town by the Rajdhani Express, the reimbursement to him is to be limited to what he would have been entitled to for such journeys, had he travelled by the class of accommodation to which he is entitled to, by any other train or the actual fare whichever is less.

Development of Technology for Commercial Exploitations

@2449. SHRI SUKOMAL SEN: Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) whether it is a fact that the Centre of Energy Studies at the IIT, Delhi has failed to achieve the objective of developing appropriate specific technologies for commercial exploitations; and

(b) if so, what is Government's reaction in this regard?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) No, Sir. The IIT Delhi has developed the following technologies which are now ready for commercial use:

1. Solar Stills.
2. Solar Water Heating Systems.
3. Selective Coatings:
4. Cold Storage, operated by Geothermal/Bio-energy.
5. Solar Passive Houses.
6. Bagasse drying using flue gases.
7. Briquetted Fuel from agricultural waste material.
8. Biogas operated I. C. Engines.
9. Efficient Wood Stores.
10. Solar Cookers.

(b) Does not arise.

Selection Grade for Language Female Teachers

2450. SHRI JAGANNATHRAO JOSHI: Will the Minister of EDUCATION AND CULTURE be pleased to state:

@Previously Unstarred Question 2152, transferred from the 4th November, 1982.